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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 65/7/NCLT/AHM/2017

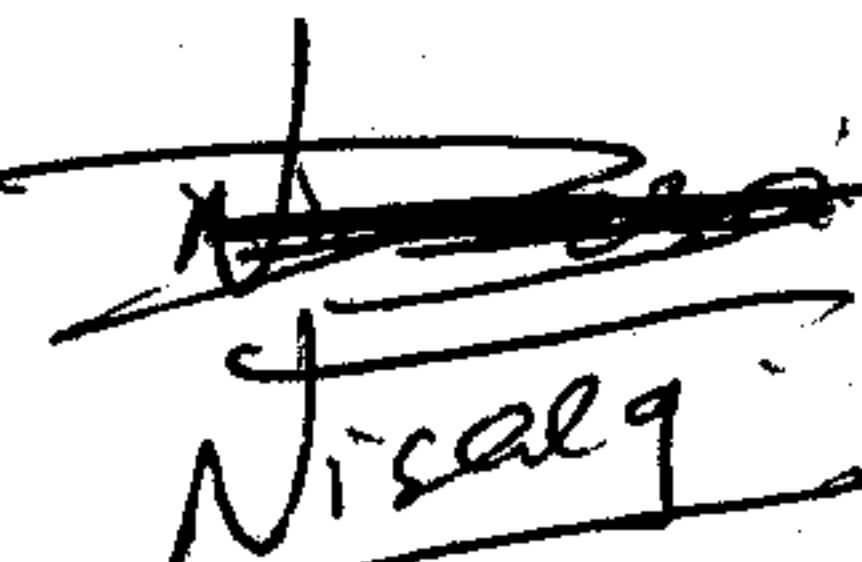

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2017**

Name of the Company: Reliance Commercial Finance Ltd
V/s.
Anil Nutrients Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NISARG DESAI	ADVOCATE	RESPONDENT	
2.	Jaimin R. Dave for chintak Abhichandani	Advocate	Petitioner	

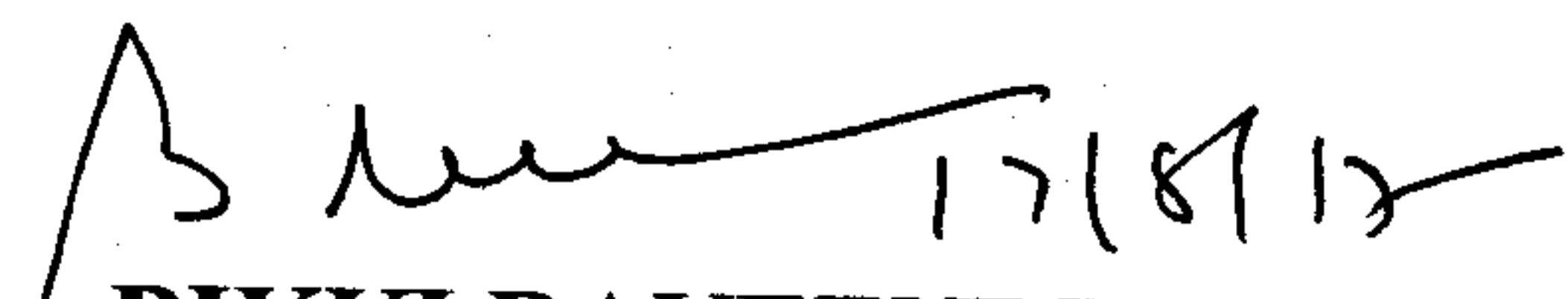
ORDER

Learned Advocate Mr. Jaimin Dave present for Financial Creditor/ Applicant.
Learned Advocate Mr. Nisarg Desai i/b Nanavati Associates present for Respondent.

Objections not filed.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

Order reserved.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 17th day of August, 2017.